

[Shri Jagjivan Ram]

up as works of second priority. The first priority works have been roughly estimated to cost Rs. 8.68 crores, and those are planned by the State Government to be completed before the floods season of 1976. The State Government have accepted the recommendations of the Committee and have already initiated action on these works. They expect to incur an expenditure of about Rs. 2.65 crores till March 1976. The Government of India have agreed to give advance Plan assistance covering this amount to the State Government during the current financial year.

The Committee in its interim report has stated that it has not been possible for it to go into details of the various causes that led to the floods of the magnitude experienced in 1975. The Committee hopes to submit its final report to the State Government by the end of January 1976.

#### BUSINESS OF THE HOUSE

**THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH):** With your permission, Sir, I rise to announce that the Government Business in this House during the week commencing 19th January, 1976, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order paper.
- (2) Consideration and passing of the Regional Rural Banks Bill, 1976.
- (3) Discussion on the Resolutions seeking disapproval of the maintenance of Internal Security (Third Amendment) Ordinance, 1975 and the Maintenance of Internal Security (Fourth Amendment) Ordinance, 1975 and consideration and passing of the Maintenance

of Internal Security (Amendment) Bill, 1976.

- (4) Consideration and passing of the following Bills, as passed by Rajya Sabha:—
  - (a) The Indian Railways (Amendment) Bill, 1976.
  - (b) The Bonded Labour System (Abolition) Bill, 1976.
  - (c) The Equal Remuneration Bill, 1976.
  - (d) The Motor Vehicles (Amendment) Bill, 1976.
- (5) Discussion on the Resolution seeking disapproval of the Payment of Wages (Amendment) Ordinance, 1975 and consideration and passing of the payment of wages (Amendment) Bill, 1976 as passed by Rajya Sabha.
- (6) Discussion on the Resolution seeking disapproval of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1975, and consideration and passing of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1976.

- (7) Consideration and passing of the Standards of Weights and Measures Bill, 1976, as passed by Rajya Sabha.

**SHRI DINEN BHATTACHARYYA (Serampore):** Will all these items be taken up in the same order in which they have been announced, or as it suits the Governments?

**SHRI K. RAGHU RAMAIAH:** The list is there, but the order is not there.

**SHRI DINEN BHATTACHARYYA:** If the order is not followed, it will be inconvenient, as it happened the other day.

**SHRI K. RAGHU RAMAIAH:** I am saying that according to the convenience of the Government, of the Opposition, of the House, of the Members and the totality of the business, we look into all aspects and decide in what order what item should come.

(Interruptions)

**MR. SPEAKER:** We had decided last time that hon. Members would not raise discussion about it here.

(Interruptions)

**SHRI S. M. BANERJEE (Kanpur):** I want to know whether a Bill banning lay-off, retrenchment, and closure is likely to be introduced in this session. If not, we would like to have some discussion on this. In this connection, the Prime Minister also made a statement that a legislation was going to be introduced.

**MR. SPEAKER:** You can meet the Minister and discuss it.

(Interruptions)

**SHRI DINEN BHATTACHARYYA:** How can there be a discussion when there is no intention to see that all lay-offs, closures are stopped?

(Interruptions)

**SHRI S. M. BANERJEE:** In the Business Advisory Committee, we have decided to have a further discussion. I want an answer in that connection.

(Interruptions)

12.15 hrs.

#### UNIT TRUST OF INDIA (AMENDMENT) BILL

**MR. SPEAKER:** The House will now take up further consideration of the following motion moved by Shrimati Sushila Rohatgi on the 15th January, 1976:—

"That the Bill further to amend the Unit Trust of India Act, 1963, be taken into consideration."

Shri M. C. Daga may now continue his speech.

**श्री मूल चन्द झागा (पाली):** यूनिट ट्रस्ट एमेन्डमेंट बिल का समर्थन करते हुए कल मैं बता रहा था कि यूनिट ट्रस्ट का उद्देश्य क्या था। खुद आपने अपनी रिपोर्ट में कहा है :

"The Trust was established in 1964 with the primary objective of mobilising the saving of the small and medium income groups by providing them with an opportunity of investment in sound equities with minimum risk and reasonable return. The units of the U.T.I. are only one of the many avenues open to the public for investing their savings."

यूनिट ट्रस्ट 1964 में बना था। इसको बनाने का उद्देश्य क्या था और क्या वह पूरा हुआ है इसको आपकी देखना चाहिए। फिर डिविडेंड वह क्या देता है। बहुत कम देता है। आठ परसेंट ही दे पाता है जबकि आपके जो नेशनलाइज्ड बैंक हैं वे बारह परसेंट या इससे भी ज्यादा देते हैं। क्यों नहीं यूनिट ट्रस्ट छोटी कम्पनियों के शेयर खरीदता है। डिविडेंड कम होने का कारण क्या है? मैं समझता हूँ कि यह है कि एडमिनिस्ट्रेशन पर आपका खर्चा ज्यादा होता है। आपने अपनी रिपोर्ट में स्वयं कहा है :

"Total expenses including expenses on administration, provision for sundry liabilities, etc., rose to Rs. 132.47 lakhs from Rs. 98.66 lakhs in the preceding year."

एक साल में 34 लाख का खर्चा बढ़ गया है एडमिनिस्ट्रेशन पर। सब से बड़ी बात यह है कि यूनिट ट्रस्ट के बोर्ड के जो डायरेक्टर हैं वे सभी सरकारी कर्मचारी होते हैं। सेक्शन 10 जो यूनिट ट्रस्ट का है उस में यह कहा गया है :